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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

O.A.No.1710/2004

Tuesday, this the 27th day of July, 2004

Hon'ble Shri Sarweshwar Jha, Member (A)

Praveen Kumar
s/o Late Shri Jai Kishan
r/o VPO Dichau Kalan
Delhi-3

..Applicant
(By Advocate: Shri Gianender Singh for Shhri M.S.Mahur)

Versus

1. Govt. of NCT of Delhi
through its Chief Secretary
5, Sham Nath Marg
New Delhi
2. Commissioner of Police
PHQ, IP Estate
New Delhi
3. Joint Commissioner
PTC, Jharoda Kalan
Delhi

..Respondents

O R D E R (ORAL)

Heard the learned proxy counsel for the applicant who has sought that directions be given to the respondents to give him appointment on compassionate grounds on the death of his father who died while in service on 15.11.1999. On having been asked as to why he has approached this Tribunal only now, learned proxy counsel has submitted that a representation was filed by the applicant in this regard on 20.6.2001 which was followed up by another representation dated 27.12.2001. It has also been submitted by the learned counsel that personal visits were made by the applicant to the Office of the respondents prior to his having submitted representations in the matter. In any case, the respondents have not given any reply to the representations filed by the applicant in this regard.

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2. Having regard to the facts of the case and also that there has been no reply from the respondents to the representations which are pending with them till date, I am of the considered opinion that the ends of justice shall be met if this OA is disposed of at the admission stage itself with a direction to the respondents to consider the representations as are pending with them together with this OA, treating the same as a supplementary representation of the applicant and dispose them of by issuing a reasoned and speaking order as per law within a period of three months from the date of receipt of a copy of this order.

3. With this, the OA is disposed of.

Mo
(Sarweshwar Jha)
Member (A)

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